

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House shall now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI CHITAMANI PANIGRAHI : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN : I shall now put the second Resolution moved by Shri C. Janga Reddy to the vote of the House.

The question is :

"That this House disapproves of the Delhi Administration (Amendment) Ordinance, 1987 (Ordinance No. 10 of 1987) promulgated by the President on the 24th December, 1987."

The motion was negatived.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Delhi Administration Act, 1966, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House shall now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, Enacting Formula and the Long Title were added to the Bill.

SHRI CHINTAMANI PANIGRAHI : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

16.19 hrs.

STATEMENT RE. INTERNAL MARKET ASSISTANCE SCHEME FOR MARKETING OF DIVERSIFIED AND NEW JUTE PRODUCTS

[English]

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : Government have been considering for sometime the question of provision of market subsidy for the development and promotion of jute diversified and new jute products out of resources available under the jute Special Development Fund administered by the Ministry of Textiles. It has now been decided to introduce the Internal Market Assistance Scheme as part of Government's overall efforts towards the long term development and strengthening of the Jute Industry. Jute Manufactures Development Council will be the nodal agency for implementing this Scheme.

To qualify for assistance under the Scheme a number of products have been

[Shri Ram Niwas Mirdha]

identified for production and marketing by the Jute Industry and de-centralised Handloom/Handicraft sector.

- (i) 100% jute decorative fabrics (bleached or dyed or printed).
- (ii) Blended jute decorative fabrics (jute fibres blended with viscose or wool or synthetic fibres having jute content not less than 70% by weight).
- (iii) *Jute or jute blended carpets :*  
Machine or hand woven tufted, cut piled, looped or flocked either grey or coloured for floor coverings or wall coverings manufactured from either 100% jute fibres or jute blended with viscose or wool or synthetic fibres and having jute content in the carpets not less than 70% by weight.
- (iv) *Jute or jute blended blankets :*  
100% jute fibres or jute blended with viscose or wool or synthetic fibres having jute content not less than 70% by weight and either woven and/or raised grey or blended or dyed.
- (v) *Jute or jute blended felts :*  
100% jute or jute blended with viscose or synthetic fibres or wool having jute content not less than 70% by weight.
- (vi) Jute yarn/jute blended yarn supplied by the jute mills to the designated Handloom/Handicraft Apex Co-operative Societies/State Development Corporations as approved by Development Commissioner for Handcoms/Handicrafts.

The percentage of assistance under the IMA scheme would be available on ad-valorem basis for an initial period of 3 years beginning from 1988-89 in respect of the above products at the rate of 12%, 10%, and 8% respectively.

Certain broad guidelines to govern the operation of the scheme are being considered on the following lines :

- (i) The jute mills and the Handloom/Handicraft Apex Societies/State Development Corporations should undertake retail marketing of these products by having appropriate network of show rooms and retail outlets all over the country, the objective being that the consumers interested in buying these products have an access to these outlets and are able to get the benefit of the scheme.
- (ii) The above organisations should produce prescribed documents duly certified by chartered Accountants in proof of having undertaken retail marketing of these products for the purpose of claiming assistance under the scheme.
- (iii) The market subsidy at prescribed rates for specified products would be disbursed on the basis of the additionality of sales turn over for each of the products achieved by the organisations during every year.
- (iv) All the organisations desirous of participating in the scheme whether they are in the organised/de-centralised sectors should be registered with the JMDC.
- (v) JMDC will receive funds from the Ministry for implementing the scheme and would maintain separate accounts and follow prescribed procedures.
- (vi) Apart from furnishing of Chartered Accountant's certificates etc. on the retail sales effected by the participating organisations claiming subsidy under the scheme, JMDC would also have the right and liberty to conduct sample checking of such retail sales that are taking place under the aegis of the participating organisations.

It is hoped that the jute industry and the decentralised sectors would come forward to take advantage of this scheme

and give a boost for popularisation of these products among wider sections of people all over the country.

16.24 hrs.

CONSTITUTION (FIFTY-NINTH AMENDMENT) BILL

[English]

MR. CHAIRMAN : The House will not take up item No. 17 of the agenda. Shri Buta Singh...

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Sir, I beg to move :

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir I am on a point of order.

MR. CHAIRMAN : What is your point of order ?

SHRI SOMNATH CHATTERJEE : How can I tell you until and unless you bring the House to order. There is disorder going on.

MR. CHAIRMAN : There is no disorder. What is your point of order ?

SHRI SOMNATH CHATTERJEE : Sir, every Bill, which is presented, has to contain the Statement of Objects and Reasons. This Bill was introduced in Rajya Sabha and a Statement of Objects and Reasons was attached there. That Bill has been circulated to us also after it was passed by Rajya Sabha. At this time, the Statement of Objects and Reasons does not tell us, does not give us any indication as to the ambit of the applicability of the Bill.

Now, subsequent to the Statement of Objects and Reasons, some amendments

were brought. Now I want to refer to the Constitution of India as uptill now assaulted by them. Subsequent assault will come. It says, Sir, that this Bill, although purports to relate only to Punjab, will have operation in the areas where there will be no emergency even. Therefore, that fact does not find any place in the Statement of Objects and Reasons,

Taking advantage of this Bill, they can extend the duration of this House. The proviso to Article 83 of the Constitution, which provides for extension of the duration of this House beyond five years when a Proclamation of Emergency is in operation, can be taken recourse to, by this Government, although it is only for Punjab, apparently allegedly for Punjab.

Now Article 358, Although this Amendment is purported to be for Punjab, it will have operation throughout India even in areas where it will not be in operation.

Sir, these are very important matters. They do not find any place in the Statement of Objects and Reasons. It is essential that the Statement of Objects and Reasons must make absolutely clear what are the objects with which the Government is bringing this Bill. Therefore, the old Statement of Objects and Reasons will have no relevance so far as the actual state of affairs, which was prior to the amendment, which they themselves brought. How does it serve the purpose of our rules ? Our rules require, all Bills must have Statement of Objects and Reasons. Therefore, until that is rectified and a proper Statement of Objects and Reasons is circulated, this Bill cannot be taken up.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT) : There is absolutely no point of order. (Interruptions). Objects and reasons are very clear...

SHRI S. JAIPAL REDDY (Mahbubnagar) : How can he give the ruling ?

(Interruptions)